

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA**

**UNSTARRED QUESTION NO. 483**

**TO BE ANSWERED ON WEDNESDAY, THE 5<sup>TH</sup> FEBRUARY, 2020**

**Judicial Infrastructure**

**483. SHRI MANICKAM TAGORE B:**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether a fund of Rupees 7460.20 crore has been allotted by the Government under Centrally sponsored scheme for judicial infrastructure across the country till the current financial year 2019-20;**
- (b) if so, the details thereof State-wise till now and number of court rooms established under the scheme;**
- (c) whether there is any disparity in sharing of such allocated amount between States;**
- (d) if so, the details thereof; and**
- (e) the steps taken by the Government to establish adequate number of court rooms under this scheme?**

**ANSWER  
MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND  
ELECTRONICS & INFORMATION TECHNOLOGY  
(SHRI RAVI SHANKAR PRASAD)**

(a) & (b): The Central Government has been administering a Centrally Sponsored Scheme (CSS) for the Development of Infrastructure Facilities for Judiciary since 1993-94. A sum of Rs.7,453 crore has so far been released to State Governments / UTs under the Scheme since its inception. The State-wise release is at Annexure-I. As per the information made available by the High Courts / State Governments, 19,632 Court Halls are available in the country for Judges/Judicial Officer of District and Subordinate courts. Further, 2,713 Court Halls are under construction. The State-wise availability of court halls and under construction court halls is at Annexure-II.

(c)&(d): In order to evolve a transparent criteria for inter-state distribution of funds under Centrally Sponsored Scheme (CSS) for Development of Infrastructure Facilities for the Judiciary, a scientific formula has been adopted from the year 2018-19 on the basis of 4 parameters, namely, (i) number of

court halls left for construction with reference to sanctioned strength of judicial officers in the State/UT (ii) number of residential units left for construction with reference to sanctioned strength of judicial officers in the State/UT (iii) working strength of judicial officers with reference to sanctioned strength of judicial officers in the State/UT, and (iv) pendency of 10 years and more old cases in subordinate judiciary. These 4 parameters have the weightage criteria in the ratio of 40:40:10:10. Based on such criteria the tentative allocation of funds to States/UTs is informed to the State Governments and UT administration in advance in the beginning of the financial year to enable them to submit their proposals accordingly. Pending submission of utilisation certificates and unspent balance of already allocated funds to a particular State / UT is also taken into consideration while releasing grants under the Centrally Sponsored Scheme.

(e): The Scheme aims to match the available infrastructure of court halls and the residential units of district and subordinate courts with the sanctioned strength of District and Subordinate Courts of Judges and Judicial Officers. However, setting up of Courts in subordinate judiciary is primarily the responsibility of the State Governments. The Central Government has been assisting the State Governments by providing funds for infrastructure development of the subordinate judiciary.

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**Statement referred to Lok Sabha Unstarred Question No. 483 for Reply on 05.02.2020**  
**Statement showing State-wise release of Grants under Centrally Sponsored Scheme for**  
**development of Infrastructure facilities for subordinate judiciary.**

(Rs. in lakh)

Sl. No.	States	Release 1993-94 to 2014-15	Release in 2015-16	Release in 2016-17	Release in 2017-18	Release in 2018-19	Release in 2019-20	Total
1	Andhra Pradesh	15964.45	0.00	0.00	0.00	1000.00	1000.00	17964.45
2	Bihar	10469.72	0.00	5000.00	4290.00	6204.00	7762.00	33725.72
3	Chhattisgarh	7181.07	0.00	0.00	0.00	1968.00	983.00	10132.07
4	Goa	799.93	0.00	0.00	0.00	315.00	406.00	1520.93
5	Gujarat	35264.42	5000.00	5000.00	5000.00	1502.00	1649.00	53415.42
6	Haryana	9286.42	5000.00	0.00	1500.00	1191.00	1406.00	18383.42
7	Himachal Pradesh	2313	0.00	819.00	0.00	408.00	572.00	4112.00
8	Jammu & Kashmir	12151.6	1325.00	2104.00	1000.00	1901.00	1000.00	19481.60
9	Jharkhand	8143.52	3044.00	0.00	5000.00	959.00	1374.00	18520.52
10	Karnataka	43861.85	5000.00	5000.00	5000.00	3812.00	3404.00	66077.85
11	Kerala	6087.3	0.00	0.00	2500.00	3082.00	1582.00	13251.30
12	Madhya Pradesh	25113.04	5000.00	0.00	5000.00	7942.00	4690.00	47745.04
13	Maharashtra	49941.86	5000.00	4975.00	5000.00	1058.00	2109.00	68083.86
14	Odisha	9024.27	0.00	0.00	0.00	2250.00	3569.00	14843.27
15	Punjab	32384.92	5000.00	4800.00	5000.00	2647.00	1978.00	51809.92
16	Rajasthan	6402.51	5000.00	4374.00	1734.00	1741.00	3421.00	22672.51
17	Tamilnadu	15131.46	0.00	5000.00	0.00	609.00	2871.00	23611.46
18	Telangana	0	0.00	0.00	0.00	1000.00	565.00	1565.00
19	Uttarakhand	8067.16	0.00	0.00	2500.00	2202.00	850.00	13619.16
20	Uttar Pradesh	67660.57	5000.00	5000.00	7500.00	12806.00	12194.00	110160.57
21	West Bengal	10953.46	0.00	0.00	1734.00	3522.00	4143.00	20352.46
	<b>North Eastern States</b>							
1	Arunachal Pradesh	3163.44	1593.00	0.00	0.00	0.00	269.00	5025.44
2.	Assam	11771.3	0.00	0.00	2000.00	3209.00	3154.00	20134.30
3.	Manipur	4141.71	2000.00	0.00	0.00	887.00	666.00	7694.71
4.	Meghalaya	3480	2037.00	2000.00	863.00	1482.00	1285.00	11147.00
5.	Mizoram	3702.29	0.00	0.00	2000.00	594.00	524.00	6820.29
6.	Nagaland	6795.64	0.00	2000.00	2000.00	321.00	0.00	11116.64
7.	Sikkim	4630.39	0.00	0.00	0.00	257.00	278.00	5165.39
8.	Tripura	7053.45	0.00	0.00	0.00	0.00	1382.00	8435.45
	<b>Union Territories</b>							
1.	A & N Islands	895.55	0.00	259.68	0.00	131.00	200.00	1486.23
2.	Chandigarh	3900.95	0.00	0.00	0.00	0.00	0.00	3900.95
3.	D&Nagar Haveli	706.25	0.00	0.00	0.00	0.00	0.00	706.25
4.	D & Diu	190.00	0.00	42.43	0.00	0.00	0.00	232.43
5.	Delhi	7897.08	6040.32	5000.00	2500.00	0.00	4669.00	26106.40
6.	Lakshadweep	51.25	0.00	0.00	0.00	0.00	0.00	51.25
7.	Puducherry	3148.88	259.68	2500.00	0.00	0.00	331.00	6239.56
	<b>Total</b>	<b>437730.71</b>	<b>56299.00</b>	<b>53874.11</b>	<b>62121.00</b>	<b>65000.00</b>	<b>70286.00</b>	<b>745310.82</b>

**Statement referred to Lok Sabha Unstarred Question No. 483 for Reply on 05.02.2020**

**Statement on State-wise availability of Court Halls as on 30-01-2020.**

<b>Sl. No.</b>	<b>States &amp; Union Territories</b>	<b>Total number of Court Halls available</b>	<b>No. of Court Halls under construction</b>
1	Andaman and Nicobar	17	0
2	Andhra Pradesh	602	50
3	Arunachal Pradesh	24	0
4	Assam	371	67
5	Bihar	1476	88
6	Chandigarh	31	0
7	Chhattisgarh	470	22
8	D & N Haveli	3	0
9	Daman & Diu	5	0
10	Delhi	541	152
11	Goa	53	28
12	Gujarat	1509	158
13	Haryana	551	81
14	Himachal Pradesh	160	8
15	Jammu and Kashmir	202	35
16	Jharkhand	601	61
17	Karnataka	1100	51
18	Kerala	509	37
19	Lakshadweep	3	0
20	Madhya Pradesh	1452	392
21	Maharashtra	2266	322
22	Manipur	38	9
23	Meghalaya	53	34
24	Mizoram	43	26
25	Nagaland	30	12
26	Odisha	664	179
27	Puducherry	29	7
28	Punjab	572	47
29	Rajasthan	1198	193
30	Sikkim	25	1
31	Tamil Nadu	1132	91
32	Telangana	448	28
33	Tripura	78	10
34	Uttar Pradesh	2312	317
35	Uttarakhand	228	66
36	West Bengal	836	141
36	West Bengal	836	141
<b>TOTAL</b>		<b>19632</b>	<b>2713</b>